

Rep. by Act..... 19 of 1988, S-2 & Sel. I

THE RECORDS OF PARLIAMENT

THE EMPLOYMENT OF CHILDREN (AMENDMENT) ACT, 1978

No. 39 of 1978

[29th November, 1978.]

An Act further to amend the Employment of Children Act, 1938.

BE it enacted by Parliament in the Twenty-ninth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Employment of Children (Amendment) Act, 1978.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 3.

2. In section 3 of the Employment of Children Act, 1938 (hereinafter referred to as the principal Act), in sub-section (1), clause (b) shall be re-lettered as clause (e), and before clause (e) as so re-lettered, the following clauses shall be inserted, namely:—

“(b) connected with cinder picking, clearing of an ash pit or building operation, in the railway premises; or

(c) connected with the work in a catering establishment, at a railway station, involving the movement of a vendor or any other employee of the establishment from one platform to another or into or out of a moving train; or

(d) connected with the work relating to the construction of a railway station or with any other work where such work is done in close proximity to, or between, the railway lines; or”.

Amendment of section 3E.

3. In section 3E of the principal Act,—

(i) for the words “and every port authority”, the words “, every port authority and every employer” shall be substituted;

(ii) after the words “within the limits of a port”, the words “or at the place of work” shall be inserted.

4. In section 4 of the principal Act,—

Amendment of section 4.

(i) in clause (c), the word "or" shall be inserted at the end;

(ii) after clause (c), as so amended, the following clause shall be inserted, namely:—

"(d) fails to display a notice containing an abstract of sub-sections (1) and (2) of section 3 and section 4 as required by section 3E."

5. In section 7 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

Amendment of section 7.

"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."